

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 210
IB-1089/ND/2018

IN THE MATTER OF:
M/s. TUF Metallurgical (P) Ltd.

...PETITIONER

Vs.

M/s. Albus India Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 14.01.2020

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Vaibhav Mahajan and Mr. Siddhant Gupta, Advocates
For the Respondent/ Corporate-debtor :Mr. Akshat Bajpai, Mr. Vidman Vyas and Ms. HarshitaDmingra, Advocates
For the Monitoring Committee :Mr. Amar Khera and Mr. Arjun Khera, Advocates

ORDER

Heard the submissions made by the Resolution-Professional as well as counsel for the applicant is present. The counsel is submitted that he will clarify on the next date of hearing that he is authorized by "Vakalatnama" or such other document to act on behalf of Monitoring Committee. The forensic auditor is directed to furnish his final report within five days. Let Registry service notice on the forensic auditor in this regard. Post the matter to 03.02.2020.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)

(Rajat)